

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4924

ANSWERED ON:26.04.2010

IRREGULARITIES UNDER IAY

Bhagat Shri Sudarshan;Joshi Shri Mahesh;Singh Shri Bhupendra

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the present status of Indira Awaas Yojana (IAY) in each State of the country;
- (b) whether the Government has received any complaints regarding irregularities committed under IAY during each of the last three years and the current year;
- (c) if so, the details thereof alongwith the nature of such complaints, State-wise;
- (d) the action taken on each such complaint; and
- (e) the effective mechanism envisaged to check the recurrence of such incidence?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a) Indira Awaas Yojana (IAY) is a Centrally Sponsored Scheme being implemented in the rural areas of all States/UTs except Delhi & Chandigarh. Under the Scheme, financial assistance is provided to below the poverty line (BPL) rural households mainly for construction of new dwelling units. The assistance under IAY for construction of a new house has been revised w.e.f. 1.4.2010 to Rs.45,000 per unit in the plain areas and Rs.48,500 in hilly/difficult areas. On the whole, the Indira Awaas Yojana Scheme is functioning satisfactorily. Since inception of the Scheme about 233.54 lakh houses have been constructed with an expenditure of Rs.57386.29 crore. The physical target and achievement under the Scheme, State-wise, for last three years is at Annexure-I.

(b)to(e) The Indira Awaas Yojana Scheme is being implemented by the States/UTs. Accordingly, whenever, any complaint in respect of irregularities/ deficiencies is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT. In the case of complaints received from VIPs, National Level Monitors (NLMs) on the panel of this Ministry are asked to investigate the complaints. If irregularities are established, the State Governments are instructed to take appropriate action. A Statement showing the State-wise details of the complaints received in respect of irregularities during the last three years and the current year and the action taken thereon is at Annexure.-II.